IN THE CENTRAL ADMINISTRATIVE CUTTACK BENCH, CUTTACK Lougnath Jena ...... Applicant (s) Union of Daha Cothern Respondent (s) Sr. No Date Order with Signature Mr. Deepan Histora, learned Counsel for the petitionel prayed for an adjournment. This care stands adjourned to 22.7.93 for admission. 13-7-93 22.7.93 We have heard learned counsel for the petitioner and Mr. Ashok Mishra, learned Standing Counsel on the question of admission. Resignation of the petitioner Shri Lokanath Jena has already been accepted. He had filed a petition for permissi on to withdra resignation which was turned down by the appointing authority and the appellate authority. That apart, law is

well settled that once a resignation is accepted, it cannot be

allowed to be withdrawn. In these circumstances, we find no

merits in this case which stands dismissed. No cost.

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CHAIRMAN

MEMBER (ADMINISTRATIVE)